Title: Need to protect the interest of the employees of Veerbhadra unit of IDPL.

SHRI MANABENDRA SHAH (TEHRI GARHWAL): Indian Drugs and Pharmaceutical Ltd. (IDPL) Veerbhadra was started in the year 1965 and was running till the year 1994. In spite of repeated request to Government not to close down this essential undertaking the Government has decided to close down Veerbhadra Unit which was the largest unit of Antibiotic in Asia. Final closing down is now more or less in the offing.

However, the future of the employees is still not fully settled. The future of those employees who have not been relieved is still uncertain. The uncertainty is greatly affecting those who are having short time limit of their normal retirement. Similar is the case of those who are getting 50 per cent payment without opting deferred payment or are continuing to report for duty.

I request the Government that employees should be relieved as early as possible or the Government should follow the pattern of Hyderabad IDPL by giving them adhoc appointments. Government should not withhold 50 per cent of ex-gratia amount, like IDPL Hyderabad and Gurgaon, employees of Veerbhadra Unit should also be paid pending leave encashment and payment for uniform. Government should adhere to the rules which lay down that 50 per cent of gratuity should be retained till the vacation of the quarter. In Veerbhadra withholding 50 per cent of VRS amount due to the employees should be immediately released.